

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF DEVI ENGINEERING AND CONSTRUCTIONS PRIVATE LIMITED	
1	Name of corporate debtor M/s. DEVI ENGINEERING AND CONSTRUCTIONS PRIVATE LIMITED
2	Date of incorporation of corporate debtor 16.12.2014
3	Authority under which corporate debtor is incorporated / registered ROC - Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45209AP2014PTC095847
5	Address of the registered office and principal office (if any) of corporate debtor Plot no.20, S.No.139/1, IVY Grand, Flat no.G- 1, Ground Floor, Narsannanagar, Suryaraopeta, NA, Kakinada, Andhra Pradesh, India – 533003
6	Insolvency commencement date in respect of corporate debtor 07.07.2025
7	Estimated date of closure of insolvency resolution process 03.01.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional Malireddy Ramana ReddyIBBI/IPA-003/IP-N-00308/2020-2021/13452
9	Address and e-mail of the interim resolution professional, as registered with the Board Flat No 202, H.No 8-3-191/155 (16/A)Sai Saurabh Residency, Vengal Rao Nagar, Hyderabad -500038, Telangana Email: ramanareddyrcrp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional Malireddy Ramana Reddy Flat No.403, Nirmal Tower, Dwarakapuri Colony, Beside Sai Baba Temple, Punjagutta, Hyderabad-500082. deviengineeringcirp@gmail.com ramanareddyrcrp@gmail.com
11	Last date for submission of claims 21.07.2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional - NA-
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. - NA- 3.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/en/home/downloads deviengineeringcirp@gmail.com ramanareddyrcrp@gmail.com
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Devi Engineering and Constructions Private Limited, on 07.07.2025</p> <p>The creditors of M/s. Devi Engineering and Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 21.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date : 15.07.2025 Place : Hyderabad</p> <p style="text-align: right;">(MALIREDDY RAMANA REDDY) Interim Resolution Professional</p>	



M R @ Reddy

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ASSET RECOVERY BRANCH #249/3RT, 1 Floor, Main Road, S.R. Nagar, Hyderabad-500038 NOTICE TO THE BORROWER INFORMING ABOUT SALE (SODAS) NOTICE Rule 6 (2)(b) (6) Of Security Interest (Enforcement) Rules 2002

Aptus Value Housing Finance India Limited 8B, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai-600 010. Telephone: 044-4565 0003

Aptus Value Housing Finance India Limited 8B, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai-600 010. Telephone: 044-4565 0003

Registered Office: 19-A Dhuleswar Garden, Jaipur, Rajasthan, India, 302001. www.aubank.in

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HDFC BANK LIMITED Branch Address: 21st Floor, Sri Hari Towers, #59A-1-5/1, Beside Maris Stella College, Vijayawada-520008.

Karnataka Bank Ltd. Your Family Bank. Across India. Branch: Asset Recovery Management Branch, Plot No.50 1st Floor, Srinagar Colony, Road No.3, Banjara Hills, Hyderabad 500 073, Telangana State.

Form No. 14 [See Regulation 33(2)] By Regd. A/D, Dastl failing which by Publication OFFICE OF THE RECOVERY OFFICER-I/II DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT2)

POSSESSION NOTICE Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023 (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

